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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CS(COMM) 611/2019**

**FMC CORPORATION & ANR**

... Plaintiffs

Through: Mr. Pravin Anand, Mr. Dhruv  
Anamnd, Ms. Udit Patro and  
Ms. Kavya Mammen, Advs.

versus

**NATCO PHARMA LIMITED**

... Defendant

Through: Mr. J. Sai Deepak, Mr. Guru  
Nataraj and Mr. Avinash K.  
Sharma, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**ORDER**

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**26.05.2020**

This matter has been taken up for hearing via video conferencing.

**I.A. 3991/2020 (under Section 151 CPC for ad interim relief and for advancement of date of hearing) in CS(COMM) 611/2019**

1. After some hearing, both the learned counsel, Mr. Pravin Anand, appearing for the plaintiffs and Mr. J. Sai Deepak, appearing for the defendant, are *ad idem* to I.A. 15352/2019, preferred by the plaintiffs under Order XXXIX Rules 1 and 2 of the CPC, being taken up for hearing and disposal on the next date, fixed therein, i.e., 8<sup>th</sup> June, 2020.

2. Mr. J. Sai Deepak, learned counsel appearing for the defendant

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submits that the aforesaid I.A. 15352/2019 has necessarily to be heard along with I.A. 2594/2020 (under Section 26(2) of the CPC), I.A. 2595/2020 (under Order VII Rule 11 of the CPC) and I.A. 2596/2020 (under Order VII Rule 10 of the CPC), filed by the defendant.

3. It is informed by the learned counsel for the defendant that the written statement in response to the suit as well as reply to I.A. 15352/2019 stand filed by the defendant.

4. Mr. Pravin Anand, learned counsel for the plaintiffs submits that replication, to the written statement of the defendant, in the suit has already been forwarded by email to the Court Master. The replication is taken on record.

5. Mr. Pravin Anand further submits that he would be filing his rejoinder to the reply of the defendant, in I.A. 15352/2019 as well as reply(s) to I.A.s 2594/2020, 2595/2020 and 2596/2020, within three days.

6. Mr. J. Sai Deepak, learned counsel for the defendant undertakes to file his rejoinder(s) to the reply(s) of the plaintiffs, to the aforesaid I.A.s 2594/2020, 2595/2020 and 2596/2020, within one week of filing of the reply(s) thereto, by the plaintiffs.

7. With the consent of the parties, list I.A.s 15352/2019, 2594/2020, 2595/2020 and 2596/2020 for hearing and disposal on 8<sup>th</sup> June, 2020, the date already fixed.



8. This application stands disposed of in the above terms.
9. Copy of this order shall be uploaded on the website within 24 hours and also forwarded to learned counsel for the parties via email.

**C. HARI SHANKAR, J.**

**MAY 26, 2020**  
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